### CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

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	Versus	
•••••	G. M. H. fly peropethi for	Respondent
	Part A.	

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### CERTIFICATE

Certified that no further action is required totaken and that the case is fit for consignment to the recoord room (decided)

Dated 28/8///

Counter Signed......

Signature of the Dealing Assistant

Section Officer/In charge

CENTRAL ADMINISTRATIVE TRIBUNAL

TUCKNOM BENCH

VBK, Awasth, -www cll

FORM OF INDEX

DA./T.A./R.A./C.E.P./ No.

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DY. Ragistrat

Dealing Clerk

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ANNEXURE -A

CENTRAL ADMINISTRATIVE RIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow
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### INDEX SHEET

CAUSE TITLE T. A. 74-1906 of 1987 (T)

NAME OF THE PARTIES V.B.K Dwasthi

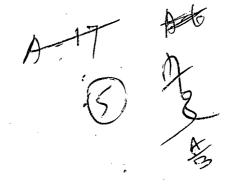
V.B.K. Awasthi Applicant

Versus

O.O.O. Respondent

#### Part A,B & C

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in the Northern Railway at Divisional Railway Manager, Office Lucknow under Senior Divisional Accounts Officer, Lucknow.

- 2. That the petitioner was initially appointed in Clerk Grade II post and posted at Diesel Locomotive Works, Varanasi.

  Thereafter the petitioner was transferred from Varanasis to Senior Accounts Officer (W) Office at Carriage and Wagon workshop Lucknow.
- 3. That the petitioner on account of medical ground was thereafter transferred from Carriage and Wagon Workshop Lucknow to Divisional Railway Manager Office, Lucknow.
- Railways

  4. That under the Indian/Medical Manual the priority to allotment of quarters is given for the persons suffering from disease near to Railway hospitial in order to facilitate them for thecking etc.
- 5. That the petitioner, being a patient of chronic Myeloid Leukomia, applied for the allotment of quarters on 16.3.85 as the aforesaid diesease was detected on 13.8.1984.

Alambagh, Lucknow, the aforesaid diesease was detected and he was under treatment and he could not work continuously at Divisional Railway Manager Office, Lucknow as after joining at D.R.M.Office the petitioner proceeded on leave.

7. That the petitioner also got checked up by the Addl. Chief

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

SITTING AT LUCKNOW.

Writ petition No.3359 of 85



ZI-COUFT FEE B

Z COURT FEE R

V.B.K. Awasthi

.. Petitioner.

Vs.

General Manager, Northern Railway, New Delhi & ers.

.opp.Parties.

# APPLICATION FOR INTERIM RELIEF

12642

For the facts and circumstances stated in the accompanying affidavit, it is most respectfully prayed that the opposite party no.1 be directed to allot the railway accommodation to the applicant/petitioner out of turn and out of pool.

Lucnew:Dated:

october 5 .1985.

(K.S.BAJPAI)

Advocate.

Counsel for the petitioner.

A-99/

ORDER SHEET

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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD LUCKNOW CIRCUIT BENCH

Registration T.A. No.1906 of 1987
(W.P. No.3359 of 1985)

V.B.K. Awasthi

fumes.

1

Applicant

Versus

Union of India & Others .... Opposite Parties.

Hon. Justice K. Nath, V.C. Hon. K.J. Raman, A.M.

(By Hom. Justice K. Nath, V.C.)

Shri V.N. Tandon for the applicant and Shri Arjum Bhargava for the opposite parties are present. This case relates to a very short matter and therefore after hearing them we propose to disposit of finally.

It appears that the applicant is a Railway/ employee and had not been allotted a quarter for 1 residence when he filed this petition in the Hon'ble High Court. During the pendency of the petition, Quarter No.II/97-E Railway Church Colony, Alambagh Lucknow appears to have been allotted to him in November, 1986. The grievance of the applicant has been from the very inception that he was a chronic patient of blood cancer and was therefore in need of a house which was near to the Railway Hospital and suitable having regard to the nature of his illness. It is said that the quarter aforesaid is situated just opposite to the Carriage and Wagon Workshop which involves environmental hazard to the applicant. is also stated that the applicant had been recommended by the concerned medical authority for change of his environment from the locality suffering from smoke and

3. It also appears that the applicant has very recently made another application dated 19.2.90, Annexure-A4 to the Senior Divisional Accounts Officer with a request to allot to him Quarter No.Type II T-59-B Sevak Ram Colony, Charbagh, Lucknow which, according to the applicant, is likely to fall vacant on being vacated by Shri Hari Shanker Gautam due to retire on 31.5.90. The prayer is to exchange his present quarter No.II/97-E Railway Chuch Colony, Alambagh, Lucknow with the above mentioned quarter in the Sevak Ram Colony. While we think that the original has become infructuous in the sense that during the pendency of the petition auquarter was allotted to him which he did occupy and in which he is presently residing, nevertheless, his request contained in Annexure-A4 dated 19.2.90 deserves to be considered by the appropriate authority. It is common knowledge that multifarious welfare and beneficial schemes of the Railway Administration are afloat for relief to the railway employees like compassionate appointments, preference to dependants in Railway Service, Railway Mase Passes, Railway Quarters; it should be expected that a humanitarian view of the applicant's need on account of his chronic ailment of blood cancer may well be taken. This petition is therefore disposed of with the observation that the opposite parties will consider the applicant's prayer for allotment of Railway Quarter Type II T-59-B Sevak Ram Colony, Charbagh, Lucknow contained in Annexure-4 in lidu of the quarter presently occupied by the applicant subject toothe applicable rules within a period of four weeks from the date of receipt of a copy of this judgement. A copy of this order may be given to the

Member (A)

learned counsel for both parties within twentyfour hours.

Vice Chairman

Dated the 27th Feb., 1990. RKM

a M.

IN THE HON'BLE ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH

Gandhi Bhawan, Opp. Residency, Lucknow

TA No 1906/17 179 Writ Petition No. 3359 of 85

V. B. K. AWASTHI

PETITIONER

**VERSUS** 

GENERAL MANAGER, N.RLy., New Delhi & Others

RESPONDENT

# Application for Extension of date

In reference to intimation received vide No. CAT/Alld/Transfer/3007 dated 17-1-1990 received on 29-1-1990, it is humbly requested that due to very short time I am unable to fight my case on 30-1-1990.

It is, therefore, requested that the fixed date viz. 30-1-90 may kindly be extended so that T may represent my case with full preparation.

V B K AWAGTU-1

(V. B. K. AWASTHI)
APPLICANT

S/O Late S. L. Awasthi H.No.252, Nawazganj,

Panni Wali Gali, Lucknow

PLACE : LUCKNOW

DATED: 30-1-1990

A

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH, L U C K N O W.

Misc. Application No: /00 of 1990.

Ι'n

Original T.A. No: 1906/87 (T). (H.C.Writ Petition No: 3359 of 1985).

V.B.K.Awasthi......Applicant.

Versus.

General Manager, N.Rly. & Others.....Respondents.

The above-named applicant most respectfully states as under :-

In the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, on 18-7-1985, when the respondents found them to be guilty, they issued an order dated 31-7-1985 in a very haphazard manner and filed the same as Annexure No: 1 to their counter affidavit in September, 1985.

After filing the counter affidavit, the respondent No: 3 allotted a quanter No: II/97-E, Railway Church Colony, Alambagh, Lucknow, in the month of November, 1986, i.e. after more than a year of the said order dated 31-7-1985.

2. That the said quarter is just opposite to the Carriage & Wagon Workshop and is in a place where a lot of smoke of the workshop is much affecting the envoironment which is much harmful to the applicant. It is significant to note that on the very basis of the doctor's recommendation the petitioner-applicant who was working

II



1

in the Carriage & Wagon Workshop, was transferred from there to the Senior Divisional Accounts Office at Hazratganj, Lucknow, A photostat copy of the letter of the Medical Superintendent, Lucknow, dated 13-8-1984, in support thereof is being annexed herewith as ANNEXURE No: A-1 to this application.

- 2 -

- That during the period the \$3550555 applicant 3. came to know that one quarter No: II/34-B situate at Munnawar Bagh Railway Colony, Lucknow, was going to be vacated by one Sri O.P. Verma, who was transferred to 2 moved an Delhi, and then later retired, / @Die application to allot the same. This application of the applicant was also recommended by the D.M.O. Incharge, N. Rly. Hospital, Lucknow, but the said quarter was allotted by the opposite party No: 4 to one Sri Pradeep Sinha, who had already in possession of a quarter No: II-189/A, B.G. Colony, Alambagh, Lucknow, and was given in exchange to the said quarter altogether ignoring the application of the ma applicant. Photostat copies of the application of the applicant and the said allotment order are being annexed herewith as ANNEXURES Nos: A-2 & A-3 to this application.
- That the applicant is a cronic patient of BLOOD CANCOR, and he has to live at a place which is near the which is should be on the ground floor and its environment is smokeless and fumeless. Quarter No: II/34-B was such a quarter, it was on the ground floor and was at a place where the envoironment was much clear and smokeless, while it was also near to the hospital. The applicant approached personally the our respondent No: 4, but he totally refused to allot the said quarter to him.

- 3 -



- 5. That the present quarter No: II/97-E is just in front of the Carriage & Wagon Workshop and is on the 1st floor, and the envoironment is also much smokey, which is very injurious to the life of the applicant.
- 6. That the applicant has now come to know that one Quarter No: T-59/B, situate at SSewak Ram Colony, Charbagh, Lucknow, is going to be vacated by one Sri Hari Shankar Gautam, who is retiring on 31-5-1990. The said quarter is also on the ground floor, is near to the Railway Hospital and where the envoironment is not smoky. The petitioner-applicant wants that the said quarter be allotted to him in exchange of the present quarter No: II/97-E, which quarter is also in the Accounts Pool and as the respondent No: 4 has already rejected once the prayer of the applicant for changing the present quarter, hence the applicant has no hope that his prayer for the said quarter No: 25-59/B would left to die in the present quarter which is much harmful to his health. The applicant has already moved an application for the allotment of the said quarter No: T-59/B, a copy of which is annexed herewith as ANNEXURE No: All to this application.

# PRAYER.

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to order that the said quarter No: T-59/B may kindly be allotted to the applicant on its vacating by Sri H.S. Gautam.

Dated, Lucknow: Feb. 27, 1990.

A-13

# VERIFICATION.

I, V.B.K.Awasthi, son of late SPi S.E.Awasthi, aged about 30 years, working as Clerk Grade I in the office of the Senier Divisional Account Office, N.Rly., Lucknow, resident of Quarter No: II-97-E, Railway Church Colony, Alambagh, Lucknow, do hereby verify that the contents of paras 1 to 6 of this application are true to my knowledge, and I have not suppressed any material fact.

APPLICANT.

COUNSEL FOR THE APPLICANT.

Dated, Lucknow: Feby. 27, 1990.

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# ANNEXURE NO! A-

### NORTHERN RAILINY

40: 66 mid /0/1

DIVISIONAL HOSPITAL CHARBAGH/ LUCK.CW. Dated: 13th Aug., 1984.

The Sr. Accounts Officer (V) Northern Railway, ALAM BAGHY LUCKRON.

REG: Shri V. R. K. Awastni , Clerk Grade-I,

Refer:- Your letter No: 79/ Prasasham/ B/ Wivid dated 11.8.1984.

It is to inform you that Sari V. B. K. Awas-thi, Clerk Grade-I is a case of chromic Myeloid Leukemia. He is getting treatment. as per direction of Dr. N.C. Misra of King George Medical College, Lucknow.

In view of the nature of the illness of Shri V. B. K. Awast nihe is recommended change of environment particularly smoker and fumes of the workshors.

( 0. L. Kapoor) Medical Superintendent, Luckaow.

Malid



सेवा में वारेष्ठ मंडल लेखारीमारी उ०रे०, ८न्टनम

विषय- चिमेर्ताम अलार पर रत्नवे आवास राइए १ १ ई चर्च कालोगी बे स्थान पर राइए 11 3 प बी, मुण्डवर कालोगी फांबरन रेत भावेदग

महोद्धा निर्वदन है कि मुझे ज्ञात हुआ है कि विवद भावेषा में भी मोग्पीग्वामी एण्फोन का राष्ट्र प्र पुप की मुनक्कर बाग देखवे मावाम ट्वाली हो दहा है, कृपया मेरी निम्न. क्लिखित भीषण क्रिकार्घों को स्थान में ट्राव्वे रूप मानवीप आधार पर उक्त क्लानाम

अंबिटित नारे नी कृषा करें. 1) में क्रोनिक मार्ताइड लम्बिमण (ons में सर) से पीड़ित हूं तथा वर्तमान ने मुझे शहप्रा १७६ चर्च बालोनी हलने आवाम आंबारित हैं जोर्नि, मेरे स्वास्थ्य व जीवन में लिए जिन्मल आगस है एसं धुमाँ व प्रदूषण अत्पारित मामा में हैं अधीरी पर जालमवाण कि विशाप के अत्यन्त गिन्द हैं। मेरिनल अधीयन उर्ग लिखगढ़ ने पराभर्श में अनुसार मुझे धुमाँ व प्रदूषण विशेषवट वर्नशाप ले जुम्ल जगह पर रहना आवश्यम हैं, हसी नाबाट पट मेटा स्थानान्तल जालमनाग वकेशाप से यहा मार्पालय में हुमा था पर भावास की वजह से फिर उसी के पास रहना पर एस है / (३) मुझे आकरियक चिकित्सा की कभी भी मावश्यवता पर आती है वर्तमान कावास रलते प्रस्पताल से दूर है पर नवीन जावास रलते प्रस्पताल के अत्यन्त निकर है.

1 मुझे टट हफ्ते टक्त की किनक जांच नाताजा होता है जिसके किने रूट से आगा- जाता निष्युप न मत्यन्त द्वीला होता है

अ भारामा के अपने का है व त्वला व हवादार है जो के मेर स्वास्य काम के लिये प्रभाग के अपने आवास है। प्रभाग के कि महें हर तीमों का अपने का कि ( वर्तमान में फांबरित रास्प्रम १) ई हतर तल पर है पर नवीन जातास रास्प्रमा अभी

्तास्य त्यम के निर्मा के निर्माण के निर्मा

He is reed manufation. वारिम्यानेयां को देखने हुए चिन्तिसीय काशार पर शर्प II अपनी तानी रोने पर मुत्ति की जांनित नारते के आदेश परात की यह मेरी जीवन एका हेन नायने विशेष महार ह्या होगे में ज्ञापमा जीवनपर्य आशारी रहेगा।

दि - 8-11-87 चरिष्ठ मेंसल लेला कार्यालय नेलाग्न उपराक्त

षत्तर रैयने, सश्यक्ष

हापका विश्वास पात DE LEE ( विश्व भूषण कुमार अल स्की) oto Bo at

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# ANNEXURE NO; A-3

वैशः ८५/इस । विवर्ष्ण विष्यु विश्व विषय विषय विषय विषय । विषय । विषय । विषय ।

# ब्रमा असि ।

रेसवे प्रावास हु० टाहर-।।-उ४-वी बुद्धहर वास हासीकी सहादक की वी इसीर विस्ता वर प्रशास की भी मीन प्रशास तमा किया मिराकारी। किया हराम कार्यास सर्व विश्वी प्रारा काती करके पर सविदित किया बाता है।

2: बीनती बरोब द्वारी विवा को जावास हैं टाइर-11-189/द, बीठवी० कालीबी शास्त्र बाब सकायक की की हवीब सहिता कर हराग्य कारा काली किने बाने वर अविदित किना नाता है।

### <del>प्रकृतिकार्यके</del>ः :

उनत अवासी की सुदर्शनी की सूचना का कार्यात्व के प्रशासन अक्षान में बरोर हे हरहत करें।

> हारिकार । बरिवर्शकीव्यक्तिकरी का बहुमीयम बार हुन्छ 22 बन्द्रवती बैंठ 85/इस गावब/व्यक्त १०६० विश्व विश्व १०६० विश्व He Tab 1

aleons a serie rolls. उ०रे०, सरायक ।

अतिमिषि !-

।, की कोठकी बर्का, बहाठतेगारिकारी।ईनावा प्रशास कार्यावय वर्ष विश्वी।

2 ° हवीय विक्वा, क्य प्रशास, बंडत कार्या हव, इ०१० सहायअ।

कारी स्थान क्यारी का प्रशास, संहत कार्यास्य, कार्यास्य ।

4. कार्न किरीवाकाव्टेटा धारवान, तवावक की दूधबार्न देव । s. विश्वत कोरवेस ,टाउस स्टताई,शालस्याय, तरासक ।

63 हरातिस अप्राची किता उठ्दे०,सरासक ।

7. कार्व विश्वीवाक शिक्तर्रगा बालवाय, सवायक ।

Anverage NO: A-4

# परिष्ठ भंडल लेखा कार्यांक्य

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देशर देखते, जलवळ

सेवा में.

विरिष्ठ मण्डल लेखा पिकारी, उत्तर रेलवे, लखनक ।

विषय :- चिकित्सीय आचार पर रेलवे आवास टाइप <u>1</u>97 ई रेलवे वर्च कालोली, आतमबाग, के स्थाल पर टाइप ।। टी-59-बी सेवाग्राम कालोली, चारबाग, आवंटल हेतु प्रार्थला पत्र ।

महीदया,

विवेदन है कि भी हरीशंकर गौतम डब्लू.ए.ओ. 3। मई, 90 को सेवामुक्त हो रहे हैं उनके द्वारा लेखा पूल का रेलवे आवास टाइए ।। टी-59-वी, सेवाग्राम कालोनी वारवाग, खाली किया जायेगा, कृपया मेरी निम्नलिक्कात कठिनाईयों को ह्यान में रहते हुये उक्त आवास मुझे आवंटित करने की कृपा करें।

- 1- में क्रांतिक माइलाइड लयुकि मिया। ब्लंड केंसर। से पीड़ित हैं तथा वर्तमांत में मुझे टाइप 11 97 ई, रेलवे वर्ध कालोबी आतमबाग आवंटित है, जो कि मेरे मबम्ब स्वास्थ्य व जीवब के लिए प्रतिकृत आवास है वहाँ छुआं व प्रदूषण अत्यिष्क मात्रा में है, क्यों कि यह आवास केरेज एण्ड बेंगब वर्कशाप आतमबाग के बामबे स्थित है। 2- इसके पूर्व में केरेज एण्ड वेंगब वर्कशाप में क्रियंरत था, परन्त चिकित्सा अवीक्क, उत्तर रेलवे लखक के पत्रांक- ८६-मेड १०११ दिवांक 13-8-सप द्वारा परास्था दी गई कि मुझे छुआं व प्रदूषण से मुनत वातावरण में रहता आवश्यक है इसी आवार पर मेरा स्थाबान्तरण इस कार्यालय में किया गया था, परन्त घोर विहम्बना है कि मुझे आवास उसी स्थाब पर देकर मेरे स्वास्थ्य व जीवब के साथ उपेक्षा की गई है।
- उ- इसके पूर्व दिलांक-8-10-87 को भैने आवास परिवर्तन हेत आवेदन किया था व मेरा आवेदन पत्र डी.एम.ओ. इन्वार्ज उत्तर रेलवे, नहानक द्वारा संस्तृत था परन्तु मेडिकन भेनुअन के परा-559 की उपेना करते हुये मेरे आवेदन पर रयान नहीं दिया गया।
- 4- मुझे आकिस्मक चिकित्सा की कृमी भी आवश्यकता पड़ जाती है, वर्तमाल आवास रेलवे अस्पताल से दूर है पर लवील आयास टी-59-की, रेलवे अस्पताल के पास है।
  - न वर्तमान आवंटित रेलवे आवास टाइप ।। 97 ई, प्रथम तल पर है, पर टाइप टी-59-बी, मूमितल का हैन व मेरे स्वास्थ्य लाम के लिए अत्यन्त उचित आवास

क्रमश: ----2/-



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उपरोक्त तथ्यों को देखते हुए आपसे विवास संत्रोध है कि श्री हरीशंकर गौतम डब्लू.ए.ओ. के सेवा मुक्त होकर रेलवे आवास टाइप ।। टी-59-बी, सेवामाम कालोबी, वारबाग खाली होने की रिवात में गुने आवीटत करने की कृपा करें।

## सथलग्बाद ।

्रिकॉक : 19-2-1990

संलम्बकः उपरोक्तः।।। पाँच।

आपका विश्वास पात्र,

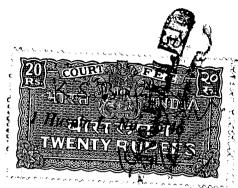
िवश्व भूगण कुमार अवस्थी । लेखा सहायक,

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

SITTING AT LUCKNOW.

Writ petition No. 30f 198









Vishwa Bhusan Kumar Awasthi, aged about 26 years, son of late Sri S.L.Awasthi, resident of House No. 252, Niwasganj, Panni-wali-gali, Lucknow.

.. Petitioner.

. Vs.

- 1. General Manager, Northern Railway, Baroda House, New Delhi.
- 2. Financial Advisor & Chief Accounts Officer, Northern Railway, Baroda House, New Delhi.
- 3.Divisional Railway Manager, Magrathung Northern Railway, Lucknow.
- 4. Senior Divisional accounts Officer, Northern Railway, Lucknow.

.. Opp. Parties.

WRIT PETITION UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA

The above-named petitioner most respectfully begs to submit as under :-

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1. That the petitioner is working as Clerk Grade I in

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Chief Medical Officer, Northern Railway, Lucknow who issued a certificate on 13.5.85 with the recommendation that the petitioner's case is recommended for allotment of quarter on sympathetic consideration.

8. That it is pertinent to point out here that when the petitioner was posted at S.A.O(W), Carriage and Wagon Workshop, Lucknow, on the basis of medical treatment papers the petitioner was referred to the King George Medical College, Lucknow, by the Medical Superintendent for check up and treatment. Professor N.C.Misra of K.G.Medical College, Lucknow recommended and advised for change of atmosphere to the petitioner and on that very basis the petitioner was transferred from Carriage and Wagon Workshop Alambagh to D.R.M. Office, Hazratganj, Lucknow. A true capy of the aforesaid letter dated 13.8.84 is being filed herewith as Annexure-1 to this writ petition.

That it is pertinent to point out here that certificate issued by Dr.N.C.Misra is also being filed herewith as Annexure-2 to this writ petition.

- Misra, Professor of Surgery, K.G.Medical College,
  Lucknow, the petitioner was transferred at D.R.M.Office,
  Northern Railway, Lucknow.
- 11. That the petitioner, when became little improved condi-

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tion, applied for allotment of Railway accommodation on 16.3.85 alongwith all the papers of treatment and medical reports. A true cppy of the said application dated 16.3.85 is being filed herewith as Annexure-3 to this writ petition.

- 12. That the petitioner's application dated 16.3.85 sent to the opposite party no.3 for approval but the same was rejected by the opposite party no.3. A true copy of the aforesaid rejection is being filed herewith as Annexure-4 to this writ petition.
- 13. That though the allotment authority is opposite party no.1 but he has delegated powers to the opposite party no.3.
- 14. That after refusal by the opposite party no.3 the petitioner again made an application to the opposite party no.1.

of the petitioner was also referred to the Addl.Chief Medical Officer, who is next to the Chief Medical Officer, Northern Railway, who also issued certificate in respect of aforesaid disease and recommended the request of the petitioner for allotment of the quarter. A true copy of the aforesaid medical certificate is being filed herewith as Annexure-5 to this writ petition.



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- 16. That the petitioner again made an application to the opposite party no.1 on 27.5.85 alongwith medical certificate dated 13.5.85 and that matter is pending till today and has not been disposed of. A true copy of the letter dated 27.5.85 is being filed herewith as Annexure-6 to this writ petition.
- That the petitioner is suffering from such diesease which requires proper treatment and every time is followy Hospitalfor to be nearer to better medical treatment as it is not known when the medical treatment is required.
- That para 559 of the Indian Railways Medical Manual deals with the allotment of accommodation. Sub para 2 of the aforesaid para says "Whereas the patient is subject to disease which calls for immediate medical attention, the residence of the employee is desired to be near the hospital/health unit." Placing reliance on the aforesaid para the petitioner made an application for allotment of quarter near the hospital and for which his case is re unparrallel and he was entitled for allotment of quarter.

That para 561 of the aforesaid manual further says
"All recommendations will be dealt with by the competent authority at his own discreation and will not in any way give right to the employee to demand the same nor it will be obligatory on the Railway



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Administration to comply with the same."

- 20. That para 561 of the aforesaid manual is absolutely arbitrary, discriminatory and is violative of Constitution of India and deserves to be quashed.
  - That it is pertinent to point out here that certain other persons like Kamal Kishore, E.C.T. under Telecommunication Inspector, Lucknow, S&T Department, Northern Railway, has been allotted accommodation without compliance of provisions of law as he is Branch secretary, Northern Railway Men's Union and the aforesaid person was allowed railway accommodation out of turn while he was applied subsequent to the petitioner. Another person S.C. Verma, Clerk Grade I. under s.A.O.(W) Office, Alambagh, was allotted railway accommodation on the ground of medical advice near to hospital while he is/suffering from such acute desease as the petitioner and Sadia Begum has also been allotted railway accommodation on the ground of her brother's illness as the case of Sadia Begum was recommended by the Minister. In this manner the petitioner's case is one of the genuine case and bonafide case which has been discriminated by the opposite party no.3 and in view of para 561 the authorities have got fully arbitrary powers andtheyhaweacted arbitrarily as is evident from the aforesaid facts and circumstances.
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That the Railway Board has also issued a cercular in this connection in which it is clearly specified that

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the priority should be given to the cases which are on medical grounds but inspite of all plus points in favour of the petitioner the petitioner has not been opted railway accommodation and the spreaking parky petitioner has refer made an application to the opposite party no.1 alongwith all papers and medical reports etc. subsequently which is pending till today and has not been disposed of. A true copy of the aforesaid circular is being filed herewith as Annexure-7 to this writ petition.

That under these circumstanes the petitioner has got prima facie case and balance of convenience lies in favour of the petitioner.

That having left no any other alternative and efficacious remeds the petitioner has to approach this Hon ble Court under Article 226 of the Constitution of India, on the following, amongst other, grounds:-

### GROUNDS.

Because the petitioner has been discriminated and other persons have been allotted quarters out of turn and also on the ground of minor illness or on the ground of any other family members: illness.

Because the petitioner's case has been examined by the Addl.Chief Medical Officer on the reference of

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the opposite parties who has also recommended the case of the petitioner.

- c. Because the petitioner's disease is such an acute disease which needs every time attention whose medical check up and is more genuine and bonafide.
- d. Because the petitioner is fully entitled for the railway accommodation as per para 559 of the Indian Railways Medical Manual but in view of para 561 the authorities have got powers to act arbitrarily and discriminately.
- e. Because para 561 of the Indian Railways Medical Manual is ultra-vires as it is violative of provisions of Articles of Constitution of India.
- f. Because the petitioner's case is genuine and the petitioner is entitled to be provided accommodation.

Wherefore, it is most respectfully prayed that :-

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i. To issue writ, order or direction in the nature of certiorari to quash the order dated 24.5.1985 contained in Annexure-4 to this writ petition and also to declare para 561 of the Indian Railways Medical Manual ultra vires as it is discriminatory and arbitrary.xx

- ii. To issue writ, order or direction in the nature of mandamus to dispose of the petitioner's application dated 27.5.1985 and also commanding the opposite parties to allot the accommodation.
- iii. To order any other relief which this Hon ble Court thinks fit and proper under the present circumstances of the case.
- iv. To award the cost of the petition.

Lucknow:Dated.

July ,1985.

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( K.S.BAJPAI ) Advocate.

Counsel for the petitioner.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

SITTING AT LUCKNOW.

Writ Petition No. of 1985

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V.B.K.Awasthi

.petitioner.

Vs.

General Manager, Northern Railway, New Delhi & ors.

.. Opp. Parties.

ANNEXURE NO. 1

\*\*

### NORTHERN RAILWAY

DIVISIONAL HOSRITAL CHARBACH/LUCKNOW. Dated: 13th Aug., 1984.

No: 66-Med/0/1

The Sr.Accounts Officer(W) Northern Railway, ALAMBAGH/LUCKNOW.

REG: - Shri V.B.K.Awasthi, Clerk Grade-I

Refer:- your letter No.:79/prashsan/B/Vivid dated 11.8.1984.

It is to inform you that Shri V.B.K.Awasthi, Clerk Grade-I is a case of chronic Myeloid Leukemia. He is getting treatment as per direction of Dr.N.C.Misra of King George Medical Collge, Lucknow.

In view of the nature of the illness of Shri V.B.K.Awasthi he is recommended change of environment particularly smoke and fumes of the workshops.

Sd./(S.LKapoor)
Medical Superintendent,
Lucknow.



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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.
SITTING AT LUCKNOW.

Writ petition No. of 1985.

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V.B.K.Awasthi

.. Petitioner.

Vs.

General Manager, Northern Railway, New Delhi & ors.

.. Opp. Parties.

### ANNEXURE NO.2

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Dr.N.C.Misra

122, Faizalead Road, Newr Indira Bridge, LUCKNOW-228008, Phone Res.: 48856

Professor of surgery (Oncology)
K.G's.Medical College,
Consultant surgeon:
Gandhi Memorial & Associated Hospitals,
Lucknow.

Mr.V.B.K.Avasthi is suffering from Chr.Myeloid Leukoemia and he deserves priority for any allotment because of Leukoemia from which he is suffering.

Sd./-N.C.Misra.

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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

SITTING AT LUCKNOW.

Writ petition No. of 1985

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V.B.K.Awasthi

.. Petitioner.

Vs.

General Manager, Northern Railway, New Delhi

.. Opp. Parties.

### ANNEXURE NO.3

OI

The Divisional Railway Manager, Northern Railway, Lucknow.

### THROUGH SR.D.A.O./LKO.

Sub: Out of turn and out of pool allotment of quarter on Medical Grounds

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Respected sir,

I beg to lay the following facts for your kind sympathetic consideration with your just hands :-

That I am suffering from dreadful chronic MYELOID LEAKAEMIA (BLOOD CANCER).

That my present residence where I am living on rent nearly 10 kilometres away from my office and Railway Hospital where my continuous treatment is going on is about 15 kms. It is quite difficult for me to reach there regularly for blood check-up and treatment and at times

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I have no option but to avail the necessary medical assistance from outside which is very much expensive.

The locality where I am residing this moment is quite congested and unhealthy.

I am enclosing my treatement papers for your ready feference please.

Therefore, I request your goodself on seeing the above circumstances, if you will please allot me a quarter out of turn and out of pool it will be a great help for me and I shall be highly oblighed for this act of kindness.

Thanking you, in anticipation.

yours faithfully,

sd./-

Dated: March 16,1985.

( V.B.K.AWASTHI )
Clerk Grade I
Sr.D.A.O.'s Office, N.Rly.,
Lucknow.

DA/ As above



In The Hon She High Court of Judicatural Alleraback.
Sitting at 140. W.P.No V.B.K.Awasthi Petitioner G.M.R. New Dulhifors. of Phrties A. M. सरका !- 75 (अशासन | 7-1 | कर्कार्य | कि०१० | त्मरन जी । एस । 19/G.L. 19 जनरल 99-वहा/Geni. 99-Large दिनाक २५-४-- 85 उत्तर रेलवे/NORTHERN RAILWAY नी विश्व मूखन अन्वर्था लिपिक होगी - पुथन वरिष्ठ मण्डल केरना कार्माना 3. 4 orta-13, विषय।- विना वशियता संवाद कावार के अविटन हत स्मान किया जाता है कि कार प्राचीन पन रिनांड 16-3-85 के स-दर्भ में इस कारीना ने अनु गरिन हिंद मा नीर एक मण्डल वेल छन-बार की मेजा बार जितं नीराह मण्डल रेन पन-६६ ने अभिक अस्तिक्त कर दिया है।

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

SITTING AT LUCKNOW.

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writ petition No. of 1985

137

V.B.K.Awasthi

.. Petitioner.

Vs.

General Manager, Northern Railway, New Delhi & ors.

..Opp.Parties.

### ANNEXURE NO.5

#### NORTHERN RAILWAY

OFFICE OF THE ADDL.C.M.O. CHARBAGH/ LUCKNOW.

No: 66-Mod/0/1

Dated: 13.5.1985.

The sr.Divl.Accounts Officer, Northern Railway, LUCKNOW.

sub.: Allotment of Railway Accommodation on Medical Ground

Refer: your letter No.79/Admin./58/Staff Matter dated 10.5.85.

It is a genuine case. Shri V.B.K.Awasthi C.G.-I under Sr.DAO/Lucknow is a case of Chronic Myeloid Leukomia. Request of the employee for allotment of quarter is recommended for sympathetic consideration.

sd./Addl.Chief Medical Officer,
Lucknow.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

SITTING AT LUCKNOW.

Writ Petition No.

of 1985.

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V.B.K.Awasthi

.. petitioner.

٧s.

General Manager, Northern Railway, New Delhi. & ors.

.. Opp. Parties.

ANNEXURE NO.6

To,

The General Manager, Northern Railway, B. House, NEW DELHI.

THROUGH SR.DAO/LKO.

R/sir,

Reg:- Out of turn and out of pool allotment of quarter
 on Medical Ground.

with due regards, I give below the following facts for your kind and sympathitic consideration with your just hands.

1. That I am suffering from dreadful Chronic Myeloid Leakaemia (BLOOD CANCER).

2. That the applicant is living about 10 km. away from office and about 15 km. from Rly. Hospital where his continuous treatement is going on. It is quite difficult for me to reach there regularly for block check up and treatement at every times. I have no option but to avail the necessary medical assistance from out side which is very expensive. The Locality where I am residing this movement is quite congested and unhealthy.

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3. That the applicant has already applied to DRM/LKO vide his application dated 16.3.85 on the basis of Rly. Board letter No.Med./E/Misc./Q.Pt.VI dt.28.8.80 for the above allotment. This letter is also attached with para I of the Rly. Board letter No.E)C)80QRI-12 dated 21.4.80 (copy enclosed) for your ready reference.

But it is request to point out that the DRM has rejected such a genuine case for which the applicant is suffering badly.

4. That according to the extracts of the para 562 of Indian Medical Manual 2nd Edition-1981 (copy enclosed) which reflect the light on the above case for your sympathetic consideration and ready feference.

5. That in the support of my genuine case the Addl.Chief Medical Officer/NR/LKO has already recommended my case vide his letter No.66-Med./)/1 dated 13.8.84 and 13.5.85 to your goodself for your kind perusal.

on seeing the above circumstances it is therefore prayed to your honour to please allot me the quarter (out of turn and out of pool) for which the applicant shall ever remain grateful to you.

Yours faithfully.

Dated: 27.5.1985 Encl:- sd./-( V.B.K.AWASTHI ) CG-I sr.DAO/LKO.

Copy forwarded to :

- 1. Advance copy to the Genl. Manager/NR/NDLs for information and necessary action please.
- 2. The FA&CAO (Adm)/NDLS
- 3. The Chairman Rly. Board, Rail Bhawan/NDLS.
- 4. Hon ble Rly. Minister.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

SITTING AT LUCKNOW.

Writ Petition No.

of 1985

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V.B.K.Awasthi

..petitioner.

Vs.

General Manager, Northern Railway, New Delhi & ors.

..Opp.Parties.

### ANNEXURE NO. 7

Copy of G.M. (Medical)/N.Rly. 's letter No.Med/E/Misc/Q/Pt.VI dt. 19.7.80 addressed to the Secy. (Health) Rly. Board, New Delhi & others.

Sub: - Allotment of residential quarters on out of turn/over riding priority to the railway employees.

Ref:- Rly. Board's letter No.E(G)80-QR1- -12 dt.21.4.80 addressed to the Director General, RDSO/LKO and others.

In terms of Para 556 on page 111 of the Indian Railways Medical Mannual, 1969 medical recommendations for allotment of Railway Bungalow/quarter or for better accommodation will be made to the competent authority directly by D.M.O. in case of non-gazetted staff. In the case of a Gezetted staff. such recommendations may be made by the D.M.O. but should we forwarded through C.M.O.

Further in terms of para 559 on page 112 of the aforesaid Manual, a Railway doctor may make recommendations for

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allotment of a railway bungalow/quarter or a change for better accommodation to a railway employee.

It is presumed that the word 'a Railway Doctor' occuring in para 559 on page 112 of the Indian Railways Medical Manual 1969 means a D.M.O. for making such a recommendations for allotment or a change for better accommodation of railway bungalow/quarter.

According to Rly. Board's letter referred to above, the cases of allotment of quarters on out of turn/over-riding priority on medical ground is to be decided by the G.M. in consultation with the C.M.O. wherever necessary. Therefore it may kindly be clarified whether the certificate for allotment of a railway bungalow/quarter as mentioned in para 556 of the Indian Rly.Medical Manual, 1969 is to be issued by the D.M.O. or not.

Copy of Rly. Board's letter No.E(G)800R1-12 dt. 21.4.80 addressed to the Director General, RDSO/LKO and others.

Sub: - As above

For the purpose of allotment of quarters on out of turn/
over riding priority basis on medical grounds. a large
number of references are being received in the Ministry of
Railways (Rly. Board) from and on behalf of the Railway
staff either addressed to the Minister or to the Board.
Experience has shown that such delay takes place in
disposing of such references after getting the factual
position and justification for the railways.

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2. Under the extant rules/orders, such allotments of railway quarters are within the powers of the General Managers who may take an appropriate decision in consultation with the C.M.O. of the railway wherever necessary. In order to ensure quicker disposal of such cases, the Ministry of Railways wish to re-emphasis that such cases should only be decided by the General Managers under their own powers taking into account the circumstances of each case.

3. The receipt of this communication may please be acknowledged.

Copy of Rly.Board's letter No.E(G)800R1-12 dated 5/8/80 addressed to the General Manager, N.Rly. New Delhi.

Sub: - Allotment of residential quarters on out of turn/
over rading priority to the railway employees

please refer to the correspondence resting with your letter No.Med/E/Misc/o/pt.VI dt. 19.7.80 on the subject indicated above. It is clarified that while issuing Board's letter No.E(G)800R1-12 dt.21.4.80 regarding allotment of residential quarters on out of turn/over-riding priority basis to the railway employees, it has not been envisaged any modification of the existing provisions in the Indian Radiways Medical Manual 1969. The present practice of issuing the certificates by the Biwl. Medical Officer will continue. In other words, Divl.Medical Officer will enly recommend cases as hitherto bieng done and the case will be finally decided by the General Manager in consultation with the Chief Medical Officer if necessary.

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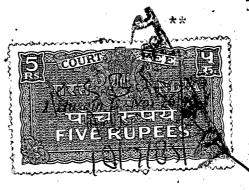
A-36

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

SITTING AT LUCKNOW.

MYSC ADD NO OF 1985

Writ Petition no 033 OF 1985



187103

Vishwa Bhusan Kumar Awasthi

.. Petitioner.

Vs.

General Manager, NorthernRailways New Delhi & ors.

.. Opp.Parties.

## APPLICATION FOR INTERIM RELIEF

\*\*

For the facts and circumstances stated in the accompanying writ petition it is most respectfully prayed that the Hon ble Court may kindly issue direction commanding the opposite parties to allot, in the mean time, a railway accommodation to the petitioner.

Lucknow:Dated:

July ,1985.

(K.S.BAJPAI)

Counsel for the petitioner.

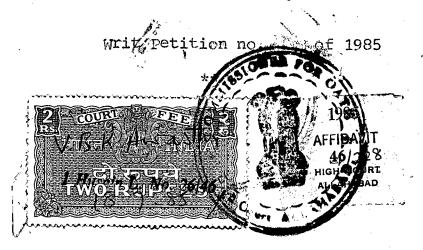


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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

SITTING AT LUCKNOW.



Vishwa Bhusan Kumar Awasthi

.. Petitioner.

٧s.

General Manager, Northern Railway, New Delhi

... Opp. Parties.

#### AFFIDAVIT

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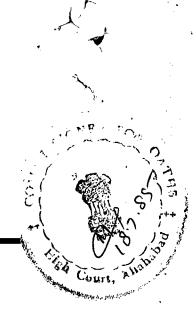
I. Vishwa Bhusan Kumar Awasthi, aged about 26 years, son of late sri S.L.Awasthi, resident of House No. 252, Niwasganj, Panni-wali-gali, Lucknow, do hereby solemnly affirm and state on oath as under:-

- 1. That the deponent is petitioner in the aforesaid case and as such he is fully conversant with the facts deposed below:
- 2. That the deponent has read the contents of para 1 to 24 of the writ petition and has understood the same.
- 3. That all the annexures annexed with the writ petition are true copies of their originals.

Lucknow:Dated: July 8 / 1985.

Deponent.





**X** 

## Verification

I, the above named deponent, do hereby verify that the contents of para 1 to 3 of this affidavit are true to my personal knowledge. No part of it is false and nothing material has been concealed. So help me God.

Lucknow:Dated:
July 8 . 1985.

Deponent.

I identify the deponent who has signed before me.

Advocate.

at 10 30. m./p.m. by the deponent windows Bhusan Kumav who is identified by Sri K.S.Bajpai

Advocate, High Court, Lucknew Bench.

I have satisfied myself by examining the deponent who understands the language of this affidavit which have been read out and explained by me to him.

Mematandey
OATH COMMISSIONER
High Court, (Lucknow Bench)
LUCKOYOW, 22-8
No. 18-7.85

In the Hundle High Court of Judicature At Allahabad Luckne Berch. wp 3359 /85

Vishua Bhushan Kumar. Petitumer

General Manager Musikern Radway. - My parties & Mes

In the above noted come I is most respectfully prayed that counter Affedant is well within time and hence I may be taken on record.

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e. A. Bor

Coursed Jury prodes

A TY

In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

#### Counter Affidavit In

Writ Petition No. 3359 of 1985

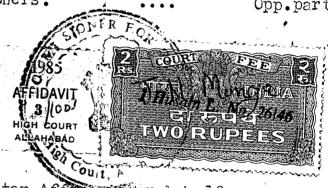
Vishwa Bhushan Kumer Awasthi....

Petitioner

Versus

General Manager, Northern Railway and others.

Opp.parties.



Counter Affidevit on behalf of opposite parties.

To make

I, Razio Azara

aged about 54 years

sent of Sh. Bakshi Rau Mongring as ASH D.A.O. N.Ry Lko in the Office of Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow do hereby solemnly affirm

, and state on oath as under:-

- That the deponent has read the writ petition and has understood its contents and has been authorised by the opposite parties to file this counteraffidavit on their behalf.
- 2. That the averments made in paras 1 to 15 of the writ petition are not denied.
- That in reply to the averments made in para



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16 of the writ petition this much is admitted that representation dated 27.5.1985 of the petitioner was duly considered sympathetically by the Divisional Railway Manager, Lucknow and he agreed to give the petitioner out of turn priority for allotment of quarter from Central Pool. Petitioner was also advised vide letter No.85/ADM/ out of turn allotment dated 31.7.1985. via Arman A-/

That in view of averments made in para 3 of this counter affidavit, paras 17 and 18 of the writ petition do not call for any remarks.

- 5. That in view of averments made in para 3 of this counter affidavit, averments made in para 19, 20 and 21 of the writ petition need no reply.
- That in reply to the averments made in paras 22 and 23 it is stated that representation of the petitioner dated 27.5.1983 was duly considered by the opposite party No.3 most sympathetically and he issued orders to give to the petitioner out of turn priority for allotment of quarter from general pool and advice of the same was given to the petitioner vide letter No.85/ADM/out of turn allotment dated 31.7.1985.
- As petitioners application dated 27.5.1983 has been allowed and out of turn allotment of quarter has been ordered, possession of quarter will be arranged on availability of quarter.
  - That in the circumstances stated above this

o To mark

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petition has become infructuous and merits dismissal with cost.

Lucknow:

Dated:Sept.4

1985

Deponent

## <u>Verification</u>

I, the above named deponent do hereby verify that the contents of paras 1 and 2 are true to my personal knowledge, those of paras 3 to 7 are based on record, they are believed to be true and those of para 8 are based on legal advice. No part of it is false and nothing material has been concealed in it so help me God.

To so herb me d

Lucknow:

Dated:Sept. 1985

Deponent

I identify the deponent who has signed before me.

C. 17. Bassi Advocate.

Solemnly affirmed before me on 4/9/8) at 9 a.m./p.m. by the deponent who is identified by Sri C.A.Basir, Advocate, High Court, Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read out and explained to him by me.

OATH CONVISSIONER
High Court. Allahbed,
(Lucknow Bench)
3/1003

In the Hui ble The High lovel of Judiculus Allahales L. J. M. 3359/05 VISLAR Bhushan Kennan Arrashn Petitine Jemel Navager, rom Ry orsi -Annex - A-1



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TANKING MACHINAL

सं 085/ प्रशासन/ किना परीयाता आवारा आवंदर विद्याल द्रा-7-85

भी भी हो के अवरणी विश्वा विणिक प्रयम कामीं लग परिष्ठ में उस दोखा क्यारी उसर रेलमें भारतम्

क्लिका : किया वरीयवा क्यार्ट खालंडा के साउर्ड में

संस्कृतिः आएका प्रार्थना प्रार्थना प्रार्थना प्रार्थना प्रार्थना स्थान

अण्यके उपरेक्त प्रापीता एवं के संन्दर्भ में स्विव किया जाता है कि मंडल रेल प्रक्रमक महोरम ने आण्के उपरोक्त प्रार्थता पव पर सहात्र्यात प्रकेल किचारोपरान्त आपको सामान्य पूल से रेक्न कवार्य किना गरीयता के खालंग्य की व्यापात प्रश्ना कर मी गर्मी है। सम्म हर्स राज्य में समाम द्वार नाजी को आवश्यक कार्यवाही करने हेतु निर्देश जारी किये जा दुने

वरिष्ठ मण्डल ग्रेसिकारी

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**२ अमित** 

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4/9/85

Bench copy Dital A Ti

In the Hon ble High Court of Judicature at A. Lucknow Bench, Lucknow.

Counter Affidavit

Weit Petition No. 3359 of 1985

Vishwa Bhushan Kumer Awasthi....

Petitioner

Versus

General Manager, Northern Railway and others.

Opp.parties.

### <u>counter Affidavit on behalf</u> <u>corposite parties.</u>

I, J. N. Mong A aged about 54 years son of SHRI BAKSHIRam Ingworking as Assū. D. A.o, N. Ly, in the Office of Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow do hereby solamnly affirm and state on oath as under:-

- 1. That the deponent has read the writ petition and has understood its contents and has been authorised by the opposite parties to file this counteraffidavit on their behalf.
- 2. That the averments made in paras 1 to 15 of the writ petition are not denied.
- 3. That in reply to the averments made in para

No.

16 of the writ petition this much is admitted that representation dated 27.5.1985 of the petitioner was duly considered sympathetically by the Divisional Railway Manager, Lucknow and he agreed to give the petitioner out of turn priority for allotment of quarter from Central Pool. Petitioner was also advised vide letter No.85/ADM/ out of turn allotment dated 31.7.1985. Vill have A.

of this counter affidavit, paras 17 and 18 of the whit petition do not call for any remarks.

5. That in view of averments made in para 3 of this counter affidavit, averments made in para 19, 20 and 21 of the writ petition need no reply.

22 and 23 it is stated that representation of the petitioner dated 27.5.1983 was duly considered by the opposite party No.3 most sympathetically and he issued orders to give to the petitioner out of turn priority for allotment of quarter from general pool and advice of the same was given to the petitioner vide letter No.85/ADM/out of turn allotment dated 31.7.1985.

As petitioners application dated 27.5.1983 has been allowed and out of turn allowment of quarter has been ordered, possession of quarter will be arranged on availability of quarter.

8. That in the circumstances stated above this

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**3** -

petition has become infractuous and merits dismissal with cost.

Lucknows

Dated:Sept.

1985

Deponent

## <u>Verification</u>

I, the above named deponent do hereby verify that the contents of paras 1 and 2 are true to my personal knowledge, those of paras 3 to 7 are based on record, they are believed to be true and those of para 8 are based on legal advice. No part of it is false and nothing material has been concealed in it so help me God.

Lucknow:

Dated:Sept. 1985

Deponent

I identify the deponent who has signed before me.

Advocate

Solemnly affirmed before me on at a.m./p.m. by the deponent who is identified by Sri G.A.Basir, Advocate, High Court, Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read out and explained to him by me.

YAWLIAF SITTALLALL

अं 84 प्रशासन किन लिया आवारा आवर रेकांव दो-१ 55

्रेपी हो हो हो अवरपी स्मरण स्मिष्ट प्रापम कार्याच्या तरिवा में इता है स्मारिकारी उत्तर रेलेंब शर्मां

िकार: किया लगी--- ए अपर आवस्तर केर द्यावस्तर केर

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शायक उपने अ आपीता एवं के संदर्भ में सिन्न किया आता है कि महल रेल प्रजंदनक महोशत ने आपने उपरास्त प्राचीत पव पर सहान्य्रीत प्रवेक किनारोपरान्त आपने सामान्य प्रस्त से रे तने ज्यार किना वरीयता के आपने सी हारणीत प्रकार कर है। उपने हैं। त्यार दूरा राज्या में समाग आदे काली को आपश्यक कार्यवाही करते हेतु निर्देश जारी किये जा उने

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वरिस्ट मण्डल निवासिकारी

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

SITTING AT LUCKNOW.

3359
Writ Petition No. 2222 of 85

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P COURT FEE R HEGY WANDER AURUPHES

K V.B.K.Awasthi

.. petiti ener.

1985 ... Affidavit

Vs.

1

General Manager, Northern Railway, New Delhi & ors.

.opp. Parties.

#### REJOINDER AFFIDAVIT

I, V.B.K.Awasthi, aged about 26 years, Son of Sri S.L.Awasthi, resident of House No. 252, Niwasganj, Panniwali-gali, District Lucknew, do hereby solemnly affirm and state on oath as under:-

- 1. That the deponent is petitioner in the aforesaid case and as such he is fully conversant with the facts deposed below:
- 2. That the dependent has read the contents of the counter affidavit and has understood the same.
- 3. That the contents of para 1 and 2 of the counter affidavit need no comments.
- 4. That in reply to the contents of para 3 of the

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counter affidavit in is stated that the Divisional Railway Manager earlier regret to allow the deponent the premises en prierity basis en medical greund and the depenent approached to the General Manager, Northern Railway, New Delhi, by letter dated 27.5.85. The Divisional Railway Manager, Lucknew by Annexure-1, which has been annexed by senier Regional Accounts Officer, had ordered on the application of the petitioner that he will be allowed premises from general pool without priortiy and disposed of the petitioner's representation which was preferred to the General Manager, Northern Railway, New Delhi. Firstly there is no general pool of the alletment as the petitioner never prayed for that. The depenent prayed for priority and for special consideration on medical ground which has been stated in his representation. Secondly when the Divisional Manager regret to give priority for allotment of premises the depenent approached to the General Manager by sending application through proper channel as well as directly by advanced copy. The General Manager, Northern Raklway, New Delhi, had done nothing till teday but on the said application the Divisional

Manager, Railways, Lucknew Division, has passed

incorrect order stating therein that the petitioner's

is no general pool. It is further stated that depart-

case will be considered in general pool while there

ment wise accommodations are provided but there is

also prevision that in the special circumstances

7.10.85

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breatges number the limiten Memical Manual. special for accommedation as special case which is legal benefit and proper treatment for which he has antaive and will also be jeoparaised from getting the et elds ed ten wam thendese edt enlt takt be eble te se many years for availability of accommodation and by for that and in view of that illegal order it will take is no deneral pool and the petitioner has never prayed sug it has been passed in very vague manner when there which has been passed is prima facte manach on no law The case of the petitioner is genuine one and the order annexure-1 of the counter affidavit to the deponent. ph besatud ancy exect which has been communicated by sutherity whe earlier regret has again implieally regret considered but the same has not been done and the same en megtest drenng ter which the betitioner spenig have and as such he appreached the authorities for priority deneral poet. Since the dependnt is patient of leukemia and in that there is no provision or act or rules of the priestty he given to persons on meatest ground

S ES O

That the centents of para 4 and 5 of the counter affite the facts and dented for the facts and circumstances stated in the preceding paragraphs to this counter affidavit.

That in reply to the contents of para 6 of the counter affide at the department wise accommodations are allotted arises as the department wise accommodations are allotted

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but always said to be malafide.

and on special circumstances on medical ground the employee can be given accommodation from anywhere. It is pertinent to point out here that so many employees who have been transferred from Lucknew are still retaining the quarters e.g. K.P.Srivastava, ISA, RE, has been transferred to Mathura but still he is occupying the accommedation. Not only this much there are so many examples that the employees who have been retired and even expired have not vacated the accommodation, for example s.N. Saxena has been retired and Mr.J.N. verma who has been expired but the accommodation xxxxxxxx has been occupied by his daughter Km. Reeta Verma. In view of the aforesaid facts and circumstances rightful and legal claim of the deponent for which he is entitled as provided under the Indian Medical Manual has been denied and the intention of the opposite parties is se inhumatarian which can never be said to be benafide

That the centents of para 7 of the counter affidavit are false, incorrect and denied. The petitioner had never made prayer for allotment from general pool. The specific petitioner had made/request to the general Manager, Northern Railway, New Delhi, and the matter of the petitioner has not been referred by the Divisional Manager with malafide intention while the competent authority is general manager. If the matter would have been referred to the general Manager, the deponent hoped that the sympathetic consideration must have been taken accommedation

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P 69 \$55 56

en the prierity basis en medical ground which has been stated in the representation but the eppesite party no.3 has not referred the matter to the General Manager, N.Railway, New Delhi, while the deponent made representation to the competent authority who allots the premises but the eppesite party no.3 has disposed of the said representation at his level which is unwarranted.

That the centents of para 8 of the counter affidavit are false, incorrect and denied. The writ petition has not become infructuous. The interest of justice would be served if this Hon'ble Court directs the opposite party no.1 to dispose of the petitioner's application for allotment of accommodation out of turn and out of pool on medical ground.

That the depenent has suffered a let and circumstances compelled him and the requirement of the depenent is such acute and as regular check up is required every time and for this the depenent is entitled to get the accommodation on priority basis and in case the suitablem orders are not passed to this effect the petitioner shall suffer irrepairable loss which cannot be compensated in any terms.

That in view of the aforesaid facts the deponent is entitled for accommodation on priority basis out of turn and out of pool on medical ground as per mandatory requirement of law.

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That it is in the interest of justice that the opposite party no.1 be directed to allot the railway accommedation to the deponent out of turn and out of pool.

Lucknew:Dated:
October 7,1985.

Deponent.

#### verification

\*\*

I, the above named deponent, do hereby verify that the contents of para 1 and 2 of this affidavit are true to my personal knowledge and those of para 3 to 8 are based on records and those of para 9 to 11 are based on legal advice believed by me to be true. No part of it is false and nothing material has been concealed. So help me God.

Lucknow:Dated:

October 7 .1985.

Deponent.

I identify the depenent who has signed before me.

Advocate.

selemnly affirmed before me on 7 10 8 at 8 0.2. m. p.m. by the dependent V. B. R. Awyth. who is identified by Sri K.S. Bajpai Advocate, High Court, Lucknew Bench.

I have satisfied myself by examining the depenent who understands the language of this affidavit which have been read out and explained by me to him.

P.J. 10181

InThe Hondeld try Kourt of Judicative at Albahahad

8 अदालत श्रीमान

महोद्य 2



# वकालतनामा

W.P.No

f1985

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V.B.K. Awasthi

वादी (मुदई)

General Manger Novithern Railway (Herine)
'New Delhi For. प्रितिवादी (महालेह)

जपर लिखे मुकदमा में अपनी ओर से श्री

Sni.K.s. Bajbai Adv. High Court Konfique aasla

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं श्रीर लिखे देता हूँ इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी छोर से डिगरी जारी करावें और रुपया वस्त करें या सुलहनामा या इवबाल दावा तथा ऋषील व निगरानी हमारी और हं हमारे या छदने हस्ताचर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी दा दिएच (परीव सामी) वा दाखिल किया रुपया अपने या हमारे हस्ताचर-युवत (दस्तखती) रसीद से लेवें या पंच नियुक्त करे - वकील महोद्य द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मै यह भी स्वीकार करता हूँ कि मैं हर एशी स्वयं या कि.सी अपने पैरोकार को भोजता रहूगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिन्हो-दारी मोरी वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि दमाण रहे और समय पर काम आवे।

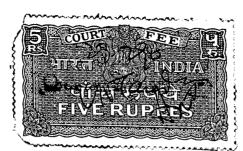
नाम अद्दातत नंट मुक्कद्दमा नाम फरीकैन

And and

साची (गवाह).....साची (गवाह).....

दिनांक महीना

अदालत श्रीमान् Countrel Administrative Tibu V.C.K. Awathi प्रतिबादी [रेंस्पादैन्ट]



वादी [अपीलान्ट]

V. K. S Awasthi

बनाम भूषः भः तर्भः १ तिन्तः सन्

प्रतिवादी [रेस्वाडेक्ट] १६ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री UN Toulen Horsel

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महोदय

एडवो केट को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुक्तमा में वकील महोदय रुवयं अथवा अन्य वकील ब्दारा जो कुछ पैरवी व जबाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल करे या लौटावें या हमारी ओर से डिगरी जारी करावें और रूपया वसूल करें या सुनहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने ह स्ताक्षर से दाखिल करें और तसदीक करें मुकहमा उठावें या कोई रूपया जमा करें या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त [दस्तखती] रसीद से लेंवे या पंच नियुक्त करें-वकील महोदय व्हारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा में यह भी स्वीकार करता हूं कि मैं हर पेथी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकदमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हों जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होंगी इसलिए यह कालतनामा लिख दिया प्रमाण रहे और समय पर काम आवि

साक्षी (अवाह)

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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD:

SITTING AT LUCKNOW. Writ Petition N

V.B.K.Awasthi

..petitioner.

Vs.

General Manager, Northern Railway, New Delhi & ors.

.. Opp. Parties.

# I N D E X

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Lucknow:Dated:

July ,1985. ( K.S.BAJPAI ) Counsel for the petitioner

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SPECIAL POWER OF AFTERNEY

## In the court of HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH : LUCKNOW

Writ Petition

No. 3359 of 1985

Sh. Vishwa Bhusan Kumar Awasthi

Plaintiff
Appellant
Pacitioner

General Manager, Northern Rly., New Delhi and others.

Defendent Muscoadent Opposite Party:

KNOW ALL MEN by these Presents that I, M. K. Khosla General Manager, Northern Railway, New Delhi do hereby appoint and authorise Saryshri C.A. Basir, Railway Advocate, Lucknow to appear, plead, and act for me jointly or severally in the . aconversed case and to take such steps and proceedings as may be necessary for the prosecution or defence of the said matter as the case may be and for the purpose to make sign verify and present all necessary plaints, petitions, written statements and other documents to compromise the suit, admit the elaims and to lodge and deposit money in court and to receive payment from the court of money deposited and to file and withdraw documents from court and GNERALLY to act in the premises and in all proceeding arising thereof whether by way of execution appeal or otherwise or in any manner connected there with as effectually to all intents and purposes as I could act if personally present. I hereby agree to ratify and confirm whatever shall be lawfully done by virtue of these presents.

IN WITNESS where of I hereunto set my hand this day of 2516 July. 1985

feeted not pund Line 6 1 196

M.K. KIOSIA) (ENERALI MANACER NORI HERN RAILWAY NEW DELHI